

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S SHREEPATI STEEL TUBES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Shreepati Steel Tubes Private Limited
2.	Date of incorporation of corporate debtor	05/11/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106MP1996PTC011382
5.	Address of the registered office and principal office (if any) of corporate debtor	254, Taraganj, A.B. Road, Sarangpur, Rajgarh, Sarangpur, Madhya Pradesh, India, 465697
6.	Insolvency commencement date in respect of corporate debtor	16/06/2025 (copy of order received on 17/06/2025)
7.	Estimated date of closure of insolvency resolution process	13/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gagan Jhavar Reg. No.: IBBI/IPA-001/IP-P-02382/2021-2022/13579
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3, Royal Residency, Pipliyahana, Opp. Kothari College, Indore, Madhya Pradesh, 452018 Email: jhavar_co@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 3, Royal Residency, Pipliyahana, Opp. Kothari College, Indore, Madhya Pradesh, 452018 Email: sstpl.cirp@gmail.com
11.	Last date for submission of claims	01/07/2025 (Being 14 days from 17/06/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Indore bench has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Shreepati Steel Tubes Private Limited** on 16/06/2025 (copy of order received on 17/06/2025).

The creditors of **M/s Shreepati Steel Tubes Private Limited** are hereby called upon to submit their claims with proof on or before 01/07/2025 (Being 14 days from 17/06/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date :**19/06/2025**

Place: **Indore**

Sd/-
Gagan Jhavar
Interim Resolution Professional
M/s Shreepati Steel Tubes Private Limited
Reg. No IBBI/IPA-001/IP-P-02382/2021-2022/13579
AFA Valid till: 30/06/2025

4 Pure Politics

ET ROUNDTABLE

Gangs, Naxal Centres Won't Work Elected Govs, Raj Bhawan, Act As Buffer: Omar

Don't mistake people's anger with regard to the attack in Pahalgam as some sort of endorsement of what happened on August 5, 2019, says J&K Chief Minister

Jammu & Kashmir Chief Minister Omar Abdullah speaks on issues ranging from the challenges of running a Union Territory to the Pahalgam attack, relations with the Union government, and the IN-DA bloc. Excerpts from his talk at the ET Roundtable.

What are the lessons learnt from the Pahalgam attack?
Previously learnt lessons need to be implemented. One of the lessons we have learnt from past mistakes was to disconnect tourism from the overall narrative of normalcy in J&K and make it conflict neutral. Tourism is an economic activity and not a harbinger of normalcy. The problem is when you equate tourism with normalcy. The best way to counter that normally argument is to damage tourism.

Have people changed because of the abrogation of Article 370?
The anger was spontaneous and real. But don't mistake people's anger with regard to the attack in Pahalgam as some sort of endorsement of what happened on August 5, 2019.

The Opposition parties feel you were passive about the dual control situation in J&K till now. Your comments.
You don't come in and straight away start firing. It takes time to figure out how things work. I haven't started firing yet. I know the Lieutenant Governor must be held only security and law and order is his responsibility, and he doesn't have to do anything else. That's his way of tacitly admitting that Pahalgam perhaps was a failure on his part and it is his way of putting his hands down. Also, the fact is that the LG does double in governance related matters. He lays foundation stones of factories and distributes job orders that fall under the purview of the elected government. So, there are areas where the boundaries sort of blur. It is the belief in what he says, then the business rules approved by the cabinet should be agreed by him.

Has the Gov shared any timeline for restoration of statehood?
What can you expect from me? What have I felt undue that you would need me to do for statehood restoration? Has my government been irresponsible? Have we failed in our responsibility to the people? And we being in an election which is in response to any crisis that has hit J&K in spite of the fact that security and law and order is not our domain. Statehood is not for me, the commitment was to the people of J&K. They came out in droves and participated in an election which they didn't need to. They could have boycotted the way they did the previous elections.

How effective was Op Sindoor?
The strikes were engineered to dissuade Pakistan from any future attacks... but that's only time can tell. We responded in a similar manner post the attack on the CRPF in Pulwama. That gave us a few years

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Omar hits out at PDP's 'opportunistic politics' on Indus waters Treaty - says they once passed a resolution to scrap the treaty and even lobbied Modi for J&K's water rights.

Who do you think should be held responsible for the security lapse?
I certainly can't hold myself responsible, because I'm not responsible for security and law and order. I'm not sure the reaction would have been as muted if I had been responsible for security and law and order. But that's where politics comes into play.

What is the sense on the ground in J&K?
Pahalgam certainly gave us a rude awakening that is not just part of the dark past of J&K, it's part of our current reality. People were angry and disappointed. They said this is not something that we support or we endorse, and that was a huge change from anything we've seen in the past 30-35 years.

Is there an expiry date to your patience with the current system?
Everything has an expiry date. But I'm not given to threats. That's not in my nature. And, if I was to give you a date, it would sound like a threat. So, let me just say that everything comes with an expiry date, and that's it.

Why have you softened your stand on Article 370 and other issues after the assembly election?
What have we been silent on? We passed a resolution calling for the restoration of the special status of J&K and constitutional guarantees. When the J&K assembly passed a political resolution like this ear-

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OMAR DENIES ANY OPTICS WITH PM MODI, SAYS CENTRE'S HELP SAVED J&K FROM A ₹75,000 CRORE BUDGET HOLE

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'PAHALGAM WAS A RUDE AWAKENING - NOT A RELIC OF J&K'S PAST BUT A GRIM REMINDER OF ITS PRESENT. THE PUBLIC'S ANGER AND REJECTION OF VIOLENCE MARKED A SHIFT UNSEEN IN OVER THREE DECADES'

What about Congress' reservations on the process of elections?
It's not something that the IN-DA bloc has sort of discussed. This sort of discussion is something that the Congress has as a party and it is the point of view. Unfortunately, since the conclusion of the Parliament elections in 2024, the IN-DA bloc hasn't met. I don't share it simply because I am not given to making excuses for things that I don't succeed at. If I have a problem with election results, I need to have it when I have won as well.

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OMAR SLAMS BJP ON CASTE CENSUS - FROM CALLING IT DIVISIVE FOR HINDUS TO NOW HAILING IT AS THE BEST OPTION FOR COUNTRY

Your view on caste census?
I didn't have it when it was being talked about but if it's going to be a caste that has been excluded, I am fine. I was surprised the way BJP did a caste census. Turns on caste census after maintaining that it is the worst thing that can happen to Hindus because it was designed to divide them. But now that they have discovered a new-found love for it, this is the best thing that could happen to the country.

You seem to have a good rapport with the prime minister. Is it just optics?
He is not the sort of person who will do things in optics and I will never claim to have a good rapport with him. The Union government has been helpful and I am not going to be ungrateful. Without the Government of India's additional assistance at the end of the last financial year, I would have run out of money in January. I would have had no money for salaries, pensions or anything. I had a ₹5,000-6,000 crore hole in my budget.

You have worked with three PMs so far. How was it dealing with them?
You deal with them as prime ministers; they are not your friends, they are not even in my own age group.

Everything has an expiry date - BUT I DON'T DISSE THREATS, SAYS OMAR ON HIS PATIENCE WITH THE CURRENT SYSTEM

up. I would never let that time blur. I don't have a lot of people who will sit back and joke with any of them. It's also comparing apples and oranges... None of the PMs I have worked with have looked at J&K from a point of view like 'Sabak Sitchana Hai' or 'Tung Karina Hai'.

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30-ODD SENIOR PMO OFFICIALS PROCESSING AT LEAST 10 PUBLIC GRIEVANCES EACH DAILY

Cab Secy Puts Grievance Redressal on Top; PMO-Style Oversight in Works

'Don't dispose of grievances mechanically, take timely and qualitative action'

Anubhuti Vishnoi

New Delhi: Placing public grievance redressal on 'high' priority, the Union Cabinet Secretary is to be seen to have asked all ministries and departments to overhaul their grievance redressal mechanism starting in the new PMO. Like oversight by senior officers so that public concerns are not disposed off 'mechanically'.

CBIC and the IT department was notified by the Cabinet Secretary on June 11.

UNDER NEW SYSTEM
CBIC and tax dept grievances come under lens of Cabinet Secretary grievance directorate from this week in view of backlog

The recently introduced PMO template now has its 30-odd senior officers tasked with the task of processing at least ten pending public grievances on a daily basis - 20 plus every day by the PMO alone. With senior officials in charge, a dramatic difference is learnt to be seen in both the timeliness of response and quality of redressal. The PM is learnt to have suggested at the meeting that similar mechanisms be adopted across ministries involving senior officers of the department concerned.

A mechanism will soon be brought in across ministries to direct involve senior officers for "effective disposal" so that grievances are treated with due seriousness. Designated a 'high' priority action point, the mechanism for a more effective grievance redressal system will be outlined by the Department of Administrative Reforms and Public Grievances (DRPG).

It is learnt that the Cabinet Secretary in a recent communication has outlined the same as an important tool at the earliest. Instructions are expected to be sent out later this week by the DRPG on the same and will involve bringing in the Prime Minister's Office.

DASSAULT SAYS JETS WILL ROLL OUT BY 2028

Dassault, Reliance Revive Falcon Jet Manufacturing Tieup

Manu Purbey

New Delhi: French aerospace firm Dassault Aviation has revitalised a partnership with Reliance to manufacture Falcon 3000 LXS executive jets in India for the global market, with the first jets expected to be produced by 2028.

This is the first time that Dassault Aviation will manufacture Falcon 3000 jets outside France, positioning India as a strategic global aviation hub. This is an epic moment for India as it joins the elite club of countries manufacturing next-generation business jets after the United States, France, Canada and Brazil. Dassault Aviation said in a statement released at the Paris Air Show.

on global orders and Indian requirements.

As per DRAL's earlier plans, the first of the Falcon 2000 business jets was to roll out the facility by 2022. The plans got derailed due to the Covid-19 pandemic. Reliance had an impact on the global demand for civil jets, said the people. Once completed, this will be the first production line in India to make civilian jets. At present, Tata makes the C-285 military transport aircraft in partnership with Airbus while Hindustan AeroSpace Limited produces a range of aircraft including fighters and helicopters.

DRAL will become the Centre of Excellence for the entire Falcon series, including Falcon 6X and Falcon 9X programmes that have largely civilian applications but can be adapted for military use as well. Eric Trappler, chairman and CEO of Dassault Aviation, said that the agreement marks a ramp-up of DRAL, which was founded in 2017 and has been executing offset obligations for the Rafale fighter jet deal.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 3 of Securities and Exchange Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2019) FOR THE ATTENTION OF THE CREDITORS OF M/S SHREEPATI STEEL INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Shreepati Steel Industries Private Limited
2. Date of commencement of insolvency resolution process	05/06/2025
3. Authority under which corporate debtor is incorporated / registered	SEC, Odisha
4. Corporate Identity No. / Central Liability Identification No. of corporate debtor	98765432109876543210
5. Address of the registered office and principal office of corporate debtor	20A, Rangaj, A.S. Road, Sonepur, Nalgonda, Andhra Pradesh, India, 490667
6. Insolvency commencement date in respect of corporate debtor	26/06/2025 (Date of order received on 27/06/2025)
7. Date of date of closure of insolvency resolution process	13/12/2025
8. Name and registration number of the insolvency professional acting as interim liquidator	Gagan Jhaur Reg. No. 002/2025 (IPR/02/2025/2024/2022/13179)
9. Address and email of the interim liquidator professional, as approved with the court	Address: 3, Road Residency, Pulwama, J&K. Email: gagan.jhaur@shreepati.com
10. Address and email to be used for correspondence with the interim liquidator professional	Address: 3, Road Residency, Pulwama, J&K. Email: gagan.jhaur@shreepati.com
11. Last date for submission of claims	13/12/2025
12. Cases of creditors, if any, under circuit of insolvency (IPA) in section 21, as mentioned in the insolvency resolution process	NA
13. Name of Insolvency Professionals identified to act as Auditor	NA
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